

The Goa State Higher Education Council (Amendment)
Bill, 2019

(Bill No. 14 of 2019)

A

BILL

to amend the Goa State Higher Education Council Act, 2018 (Goa Act 14 of 2018).

BE it enacted by the Legislative Assembly of Goa in the Seventieth Year of the Republic of India, as follows:-

1. Short title and commencement. – (1) This Act may be called the Goa State Higher Education Council (Amendment) Act, 2019.

(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

2. Amendment of section 3.- In section 3, of the Goa State Higher Education Council Act, 2018 (Goa Act 14 of 2018), in sub-section (2), for clause (g), the following clause shall be substituted, namely:-

“(g) fifteen members co-opted by the Council who are persons of scholarly pursuit, out of which minimum five should be from outside the State;”

STATEMENT OF OBJECTS AND REASONS

The Bill seeks to substitute clause (g) of sub-section (2) of Section 3 of the Goa State Higher Education Council Act, 2018 (Goa Act 14 of 2018) so as to allow the Goa State Higher Education Council to co-opt members on the said Council having expertise across the field, including from outside the State of Goa.

This Bill seeks to achieve the above object.

FINANCIAL MEMORANDUM

The expenditure involved is minimal and cannot be quantified at this stage. However, at an initial stage an amount of Rs. 25.00 Lakhs (approximately) per annum would be required.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1(2) of the Bill empowers the Government to issue notification for appointing a date to bring into force the Act.

This delegation is of normal character.

Porvorim – Goa.
___ August, 2019

PRAMOD SAWANT
Education Minister/Chief Minister

Assembly Hall
Porvorim – Goa.

NAMRATA A. ULMAN
Secretary to the
Legislative Assembly of Goa

Governor's Recommendation under Article 207 of the Constitution of India

In pursuance of Article 207 of the Constitution of India, I, Mridula Sinha, the Governor of Goa, hereby recommend the introduction and consideration of the Goa State Higher Education Council (Amendment) Bill, 2019, by the Legislative Assembly of Goa.

RAJ BHAVAN
Date: ___ August, 2019

MRIDULA SINHA
Governor of Goa

ANNEXURE

Extract of the Section 3 of the Goa State Higher Education Council Act, 2018 (Goa Act 14 of 2018)

3. **Constitution of the Council.**- (1) The Government may, by notification in the Official Gazette constitute a Council to be called the Goa State Higher Education Council.
- (2) The Council shall consist of the following members, namely:-
- (a) The Chief Minister of Goa, who shall be the ex-officio Chairperson thereof;
 - (b) An eminent academic administrator with proven record or a professional from industry or Administration with sufficient experience in the academic sector, who shall be the Vice-Chairperson thereof;
 - (c) the Minister for Education, Government of Goa; Finance Secretary, Government of Goa; Secretary, Department of Education, Government of Goa; Director of Higher Education, Government of Goa; and Director of Technical Education, Government of Goa shall be ex-officio members;
 - (d) five members to be nominated by the Government who are persons of scholarly pursuit, one each belonging from the field of art and culture, science and technology, civil society, industry and vocational field;
 - (e) Vice-Chancellor of the Goa University, ex-officio member;
 - (f) two Principals of the Colleges to be nominated by the Government in rotation of two years;
 - (g) five members co-opted by the Council who are persons of scholarly pursuit;
 - (h) one nominee of the Government of India to be nominated by the Ministry of Human Resource Development;
 - (i) Executive Director, who shall be the ex-officio member Secretary thereof.
- (3) The Council shall by the name of the Goa State Higher Education Council be a body corporate, and have perpetual succession and a common seal, and shall by that name sue and be sued.
- (4) The Council shall have the power to acquire and hold property, both movable and immovable. Subject to the provisions of this Act and the rules made there under, to transfer any property held by itself and to enter into contracts and to do all other things necessary for the purpose of this Act.
- (5) The headquarter of the Council shall be located at the place decided by the Government from time to time.
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